

Central Administrative Tribunal Lucknow Bench Lucknow.

O.A. No. 533/2006

This, the 14th day of February, 2008.

Hon'ble Shri M. Kanthaiah, Member (J)

R.D. Shankhwar aged about 61 years son of late Sri Badlu Parsed, resident of B-653, Indira Nagar, Rae Bareilly.

Applicant.

By Advocate: Shri Praveen Kumar

Versus

1. Union of India through the Commissioner, Kendriya Vidyalaya Sangathan, New Delhi.
2. The Joint Commissioner, Kendriya Vidyalaya Sangathan, Lucknow.
3. The Audit and Accounts Officer, Kendriya Vidyalaya Sangathan, (Regional Office), Lucknow.

Respondents.

By Advocate: Shri Surendran P.

ORDER (ORAL)

By Hon'ble Shri M. Kanthaiah, Member (J)

The applicant has filed the Original application to quash the order dated 9.3.2004 (Annexure A-1) under which increments was granted to the applicant w.e.f. 1.3.1986 instead of 1.2.1986 and correction of the said date of increments, with consequential benefits with interest @ 18% per annum. He also contents that after the order covered under Annexure A-1, he also made representation to the respondent authorities covered under Annexure A-3 dated 6.10.2005 and the same is pending for consideration.

2. The respondents, who have field detailed counter reply, opposing the claim of the applicant stating that the order covered under Annexure A-1 dated 9.3.2004 have been passed by giving the date of increment w.e.f. 1.3.1986 basing of his earlier representation covered under Annexure A-6 CA-1 dated 18.8.99, and thus opposed the claim of the applicant.

3. The applicant has field Rejoinder Reply, reiterating the pleas raised in the O.A. and also denied the stand taken by the respondents in their counter reply.

4. Heard both sides.

5. The point for consideration whether the applicant is entitled for relief as claimed for.

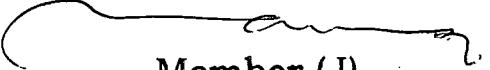
6. From the material placed by both the parties, it is clear that after the impugned order covered under A-1 dated 9.3.2004, the applicant made representation for correction of such date of increment from 1.3.1986 to 1.2.1986 and the same is still pending for disposal.

7. At this stage, it is not fair on the part of the Tribunal to give any direction to the respondents to allow his claim.

8. In view of the above circumstances, for the fair and just disposal of the proceedings, O.A. is disposed of with direction to the respondents No. 2 and 3 to consider the pending representation of the applicant covered under Annexure A-3 dated 6.10.2005 and pass a reasoned order



in respect of his claim for correction of date of increment from 1.3.1986 to 1.2.1986 as per rules within a period of 3 months from the date of supply of copy of this order. No order as to costs.


Member (J)

14-02-2008

HLS/-